

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 607  
IB-3060(ND)/2019**

**IN THE MATTER OF:  
M/s. Soham Polymers Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Flocksur India Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 9 of IB Code, 2016**

**Order delivered on 27.09.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. G. P Madaan, Mr. Aishwarya Adlakha, Advocates.**

**For the Respondent/Corporate Debtor :Mr. Sinha Shrey Nikhilesh, Mr. Nayan Dubey and Mr. Swastik Verma, Advocates.**

**ORDER**

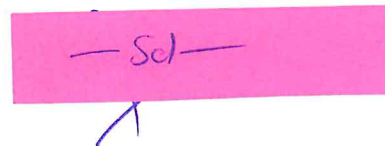
**IA/4554/2022**

This is an application on behalf of the Operational Creditor seeking withdrawal of Company Petition No. IB-3060/ND/2019 under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016 along with the affidavit.

We have heard the submissions made by the Ld. Counsel for the Operational Creditor. In para 4 of the application it has been stated that the parties have amicably settled the matter and in pursuance of the said settlement, the Corporate Debtor has made a payment of Rs. 47,45,271/- to the Operational

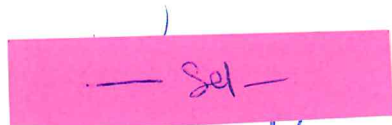
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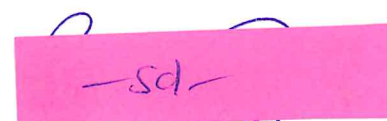
  
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Creditor and the mode method and manner in which the Corporate Debtor has made the payment is also indicated in the said paragraph. Ld. Counsel for the Operational Creditor has submitted that the said payment is towards full and final settlement of the amount due and prayed for allowing the Operational Creditor to withdraw the present company petition filed under Section 9 of the IB Code 2016. Having considered the contents of the application as well as the prayers, the application filed under Section 9 bearing IB No. 3060/ND/2019 is **dismissed as withdrawn** in terms of Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016. The case folders and connected papers may be consigned to record room.

Further IA/1663/2022 & IA/2251/2022 consequently have become infructuous. Therefore, the same were **dismissed**.

  
**(Rahul Bhatnagar)**  
Member (T)

  
**(P.S.N Prasad)**  
Member (J)